CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.267/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the PPA dated 14.12.2021 between the Petitioner, i.e., Adani Green Energy Twenty-Five A Limited, and Solar Energy Corporation of India Limited, seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 500 MW ISTS-connected Solar PV power project linked with a Solar Manufacturing Plant.
Petitioner	:	Adani Green Energy Twenty-Five Limited (AGE25L)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Palash Moolchandani, Advocate, AGE25L Ms. Anusha Nagarajan, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI Shri Kamaldeep, NRLDC Shri Ajit Kumar Yadav, NRLDC Shri Alok Mishra, NRLDC

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that pursuant to the directions issued vide the Record of Proceedings dated 25.08.2026, the Petitioner has filed its compliance affidavit dated 19.09.2026 furnishing the additional information sought therein.

2. Learned counsel appearing for the Respondent, SECI, sought a one-week extension to file a reply.

3. Considering that none of the end-procurers, i.e., Respondents 2-6, have filed a reply so far, the Commission deemed it appropriate to grant another opportunity to all the Respondents to file their replies, if not already filed, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.

4. The Petition will be listed for hearing on **21.01.2027**.

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)